

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-405-2020**

Trevor Mascarenhas and others ... Petitioner

Versus

State of Goa and others ... Respondents

Shri Nigel Da Costa Frias, Advocate for the petitioner.

Shri D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the respondent nos.1 to 9.**Coram:- M. S. SONAK &****SMT. M. S. JAWALKAR, JJ.****Date:- 4th January,2021****P.C.:**

Heard Shri Nigel Da Costa Frias, learned Counsel for the petitioner.

2. Issue notice to the respondents, returnable on 01/02/2021.
3. In addition to the usual mode of service, private service is also permitted. The petitioner to file an affidavit of service.

4. Mr. D.J. Pangam, learned Advocate General appears alongwith Ms. Maria Correia, learned Additional Government Advocate for the respondent nos.1 to 9.

5. In case any of the respondents wish to file any response they may do so on or before the next date by serving advance copies to the learned Counsel for the petitioner.

6. In case, no replies are filed, then, this Court will consider the prayer for interim relief made in this petition on the basis that the respondents who are likely to be affected have not filed response to the allegations made in the petition.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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